

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:910
ANSWERED ON:08.12.2003
REGULATION FOR HELICOPTER OPERATION
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether no regulations existed earlier to regulate operation of helicopters in the domestic aviation sector both by the Government and the private operators;
- (b) whether the Government have appointed a committee to draft regulations for helicopter operations in the country;
- (c) whether the report of the committee has been received;
- (d) if so, the details thereof alongwith the main recommendations made by this committee; and
- (e) the other steps being taken by the Government to improve the infrastructure in and around the airports particularly for the places of tourist interests?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)

- (a):- Regulatory framework in the form of Civil Aviation Requirements (CAR) for maintenance and operations of commercial as well as general aviation helicopters already exists.
- (b), (c) and (d) :- A Group of Officers has been formed in the Directorate General of Civil Aviation to review the existing regulatory framework for helicopters and introduce necessary amendments in consultation with helicopter operators in the country. The Group would also look into issues relating to maintenance, training and operations of helicopters/helicopter pilots.
- (e) :- There is a plan to introduce helicopter services between Sahar Airport to City Centre near Nariman Point in Mumbai. A location for heliport at Mumbai airport has already been identified. Airports Authority of India has been asked to identify areas in and around other airports in the country.